- (ii) Booklet for Teachers covers Social aspects, ethical aspects, legal aspects, technical aspects; Do's and Don'ts, etc.
- (iii) Booklet for Students covers Handling devices, social media, Mailing and browsing, information seeking and sharing, cyber behaviour: Do's and Don'ts, etc.

The Ministry of Home Affairs has also published a handbook for Adolescents/ Students on Cyber Safety, in order to make them aware about various types of cyber crimes and how to protect themselves from such crimes. This handbook is available on www.mha.gov.in and www.cybercrime.gov.in. This handbook is also shared on NCERT website by MHRD.

Implementation of procedural safeguards for arrest

- *223. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what steps have been taken to ensure implementation of procedural safeguards for arrests contained in Section 41A, 41B, 41C and 41D of the Code of Criminal Procedure, 1973 across the country, including details of monitoring of the implementation of these Sections;
- (b) total number of persons who were issued notice under Section 41A of the Code of Criminal Procedure, 1973 during last three years, State-wise; and
- (c) the total number of persons who were allowed to meet an advocate during interrogation at the police station under Section 41D of the Code of Criminal Procedure, 1973 during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The procedural safeguards for arrests contained in sections 41A, 41B, 41C and 41D of the Code of Criminal Procedure (Cr.P.C), 1973 have to be followed by the police officers as mandated in law. As 'Public Order' and 'Police' are State subjects as per entries 1 and 2 of State List in the Seventh Schedule to the Constitution, the State Governments are responsible for ensuring that the above provisions of Cr.P.C. are implemented in letter and spirit. The details relating to total number of persons issued notice under Section 41A of the Cr.P.C. and number of persons allowed to meet an advocate during interrogation at the police station under Section 41D of the Cr.P.C., are not maintained centrally.